

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 422
IB-241/ND/2020

IN THE MATTER OF:

M/s. B.M. Pipes Pvt. Ltd.

...PETITIONER

Vs.

M/s. TSL Electro Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Bhumika Kapoor, Advocate

For the Respondent/ Corporate-debtor :Mr. Lalit Mohan, Advocate

ORDER

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the respondent/corporate debtor has appeared and prayed for grant of three days' time to file affidavit pursuant to the order dated 25th February, 2020. The time prayed for is granted and let this matter be listed on 23rd December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**